- (ii) Notification S.O. No. 2571, dated the 26th June, 1969 (in Hindi), publishing corrigenda to Government Notification S.O. No. 1304., dated the 28th March,
- (iii) Notification S.O. No. 2572, dated the 26th June, 1969 (in Hindi), publishing corrigenda to Government Notification S.O. No. 1306, dated the 28th March,
- (iv) Notification S.O. No. 2573, dated the 26th June, 1969 (inHindi), publishing corrigenda to Government Notification S.O. No. 1305, dated the 28th March,

[Placed in Library. Sec No. LT-1588/69 for (i) to (iv).]

## MOTION RE. EXTENSION OF TIME FOR PRESENTATION OF THE RE-PORT OF THE JOINT COMMITTEE OF THE HOUSES ON THE CONTEMPT OF COURTS BILL, 1968

P. BHARGAVA M. (Uttar Pradesh<sup>^</sup> : I move :

"That the time appointed for the presentation of the Report of the Joint Committee of the Houses on the Bill to define and limit the powers of certain courts in punishing contempts of courts and to regulate their procedure in relation thereto be further extended up to the first day of the Seventieth (November-December, 1969) Session of the Rajya Sabha."

The question was put and the motion was adopted.

## MOTION RE. EXTENSION OF TIME FOR PRESENTATION OF THE RE-PORT OF THE JOINT COMMITTEE OF THE HOUSES ON THE ARCHITECTS **BILL, 1968**

SHRI M. H. SAMUEL (Andhra Pradesh) : Madam, I move :

"That the time appointed for the presentation of the Report of the Joint Committee of the Houses on the Bill to provide for the registration of architects and for purposes connected therewith, be extended up to the last aay of the Seventieth (November-December, 1969) Session of the Rajya Sabha."

The question was put and the motion was pud.

## MOTION RE EXTENSION OF TIME FOR PRESENTATION OF THE REPORT OF THE JOINT COMMITTEE OF THE HOUSES ON THE HIRE-PURCHASE **BJLL**, 1969

CHAUDHARY A. **MOHAMMAD** (Bihar): Madam, I move:

"That the time appointed for the presentation of the Report of the Joint Committee of the Houses on the Bill to define and regulate the rights and duties of parties to hire-purchase agreements and for matters connected therewith or incidental thereto, be extended up to the first day of the Seventieth (November-December, 1969\*1 Session of the Rajya Sabha."

The question was put and the motion was adopted.

THE DEPUTY CHAIRMAN: The House stands adjourned till 2.30 p.m.

> The House then adjourned for lunch at eighteen minutes past one of the clock.

The House reassembled after lunch at halfpast two of the clock, THE VICE-GHAIRMAN (SHRI M. P. BHARGAVA<sup>^</sup> IN THE CHAIR.

## RE. NOMINATION OF CANDIDATES FOR THE OFFICE OF THE VICE-**PRESIDENT**

SHRI BHUPESH GUPTA (West Bengal Mr. Vice-Chairman, with your permission I wish to invite your attention to a matter which concerns very intimately this House. For the last few days we have been reading in the newspapers that the Congress Party has been discussing a name for the Vice-Presidentship. Because under the Constitution, the Vice-President happens to be the Chairman of this House discharging functions analogous to those of the Speaker in the other House, it is meet and proper that the Opposition should be consulted. As you know, in the other House when the Speaker's nomination is considered, no matter by which party, more especially the ruling party, always consultation takes place and the Government party itself takes the intiative. That is the convention. I do not see why there should be a departure from this convention in this House having regard to the fact that we are also concerned with the Chairman of this House